

**Bail Application No. R-
State vs. Wasim Khan & Anr.
FIR No.282/2018
U/s.302/307/34 IPC
PS : Vasant Kunj**

06.07.2020

Present : Sh. Dharam Chand, Addl. PP for State through VC.
Sh. Chandra Shekhar, Counsel for the applicants/accused persons through VC.

Present is the application for grant of interim bail filed on behalf of the applicants/accused persons.

Reply to the application filed.

After making submissions for some time, Ld. counsel for the applicant/accused seeks permission to withdraw the bail application with liberty to file afresh.

In view of the submissions of the Ld. counsel for the applicants/accused persons, present application is dismissed as withdrawn with liberty to file afresh.

Order be uploaded on the website of Delhi District Court.

**(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
06.07.2020**

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

Reader/06.07.2020

**Bail Application No. R-
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Present is the application for grant of interim bail filed
on behalf of the applicants/accused persons.

After making submissions for some time, Ld. counsel for
the applicants/accused persons seeks permission to withdraw the
bail application.

In view of the submissions of the Ld. counsel for the
applicant/accused, present application is dismissed as withdrawn.

Order be uploaded on the website of Delhi District
Court.

**(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
06.07.2020**

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Reader/06.07.2020

IN THE COURT OF SH. ANIL ANTIL, ASJ-04, PHC, NEW DELHI

FIR NO. 121/2018
PS: Special Cell
U/S. 18/29 NDPS Act

State v/s Mohd Irfan & Ors

06.07.2020

Proceedings conducted through VC

File taken up today on an application u/s 439 Cr.P.C as filed on behalf of applicant/accused Mohd. Irfan for seeking interim bail on the medical ground of his wife for a period of one month and is taken up as urgent application.

Present: Sh. Kamal J.S Mann, learned counsel for applicant/accused Mohd. Irfan.

Sh. Mukul Kumar Ld. Addl P.P. for the State.

Reply to the bail application after verifying the medical documents filed by IO.

It is submitted by learned counsel for the applicant/accused that he is in JC from the date of his arrest, his case is at the stage of prosecution evidence and his wife Smt. Khalida is not keeping good health and is advised by the doctor to be operated for her ailment (Hysterectomy) at Shree Nursing Home, Near Club 7, Mini By-Pass Road, Bareilly, today i.e on 06-07-2020.

It is further submitted that presence of the applicant/accused is necessary at this juncture as there is no other male member in his family to look after her as she is residing separately from her parents, he will not misuse the liberty of interim bail, shall abide by all the terms and conditions, if imposed upon him and undertakes that he will not temper the prosecution evidence or threaten its witnesses.

Per contra, application is strongly opposed by learned Addl. PP for State and he submitted that applicant/accused is actively involved in drugs supply racket, commercial quantity of Heroin (10KG) was recovered from his possession, he has two wives, two brothers namely Guddu & Imran, sister, parents, four daughter and two sons who can take care of his wife. It is also apprehended that he may flee from justice, if enlarged on bail.

Learned PP raised objection qua the authenticity and genuineness of the medical documents submitted by the accused ; registration number of hospital, its panel of doctors and other details are not available on the prescription slip of patient Smt. Khalida, the entire documents seems to be false and fabricated. IO report is also highlighted by learned APP to impeach the credibility of documents which itself stated that despite repeated visits doctor

did not respond for three to four days and thereafter the reply to the questionnaire sent by the doctor to the IO are also vague and ambiguous, lacking in its details as raised by the enquiry officer. It is further submitted by learned PP that there is no urgency or emergency of operation, the prescription slip indicates that Smt. Khalida visited the hospital on 16-06-2020 and on the same day surgery was advised to be performed on 06-07-2020 without any tests and investigations.

Arguments heard on the application and record perused.

Thus, in totality of the facts and circumstances of the case, report of the IO, and submissions advanced by learned counsel for the parties and the fact that medical document furnished on record in itself indicate that it is not authentic and genuine document, is a procured document to get benefit of interim bail;

and considering the nature of the offence, accusation against the accused, case is at the stage of evidence, material witnesses are yet to be examined and there is likelihood that he can threaten the witnesses, flee from justice or can involve himself into similar nature of offences ;

and, as well as the fact, even otherwise taking the documents on face value, there are so many other members in his family to look after her, if any need arises; the surgery is also not of any emergent nature,

therefore, I am not inclined to grant interim bail to applicant/accused Mohd. Irfan. The application accordingly stands disposed off as dismissed.

Ordered accordingly.

Application stands dismissed and disposed off in terms thereof.

Copy of order be sent to all the parties including Jail Superintendent through electronic mode and copy of order be given dasti as prayed.

(ANIL ANTIL)

ASJ-04/06.07.2020

Proceedings were conducted through video conference and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

(ANIL ANTIL)

ASJ-04/06.07.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

SC No. 116/19

FIR No. 137/18

PS: Delhi Cantt.

u/s 328/392/394/34 IPC

State Vs. Abhivak @ Bhura & Anr.

06.07.2020.

Case taken up through Video Conferencing.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 439 Cr. PC on behalf of the applicant/accused Ajay Hooda for grant of regular bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Yogesh Kumar, Advocate for the applicant/accused Ajay Hooda (through V/C).

Heard.

Perusal of the record reveals that applicant/accused Ajay Hooda was granted bail vide order dated 17.03.2020 with the directions to furnish a personal bond in the sum of Rs. 20,000/- with

one local surety of the like amount besides other terms and conditions.

On a query raised by the court as to why the present application has been filed, the learned counsel pleaded his ignorance about the said order and further apologized about his conduct and stated that the said order could not be verified due to lock-down situation and assured that he would be more careful in future.

In view of the aforesaid facts and circumstances, the present application accordingly stands disposed of as infructuous.

Ordered accordingly.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

SC No. 2/2020

FIR No. 300/19

PS: Naraina

u/s 395/397/411/412/34/120-B IPC

& u/s. 25/54/59 Arms Act

State Vs. Kasim Ansari & Ors.

06.07.2020.

Case taken up through Video Conferencing.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 439 Cr. PC on behalf of the applicant/accused Tasleem for grant of regular bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh.Shakir Shabir, Advocate for the applicant/accused (through V/C).

Arguments heard from the learned counsel for the applicant/accused as also from the learned Additional PP for the State.

It has been argued by the learned defence counsel that applicant is innocent; he has nothing to do with the present case or that he has been falsely implicated; investigation qua him is complete; charge sheet has already been filed; co-accused Bal Kishan has already been granted bail; that applicant has to look after his old aged mother and further that he has been lodged into Mandoli Jail, which is totally a congested jail and there are chances of applicant being infected with Corona Virus. Accordingly, it is thus prayed that applicant be granted regular bail or in the alternative, he may be granted interim bail.

Bail application has been strongly opposed by the learned Additional PP arguing that applicant along with the co-accused is involved into heinous offence of day light dacoity into the house of the complainant by putting them under the threat of their life; recovery has been effected from the applicant/accused, which has been identified by the complainant during TIP proceedings and that all the accused persons including the present applicant are clearly visible and identified by the complainant in the CCTV footage, collected during the investigation of the case; charge sheet has already been filed and the complainant is yet to be examined; there are every chances that if the applicant is granted bail at this stage, he may abscond/flee from the justice or

the threaten the complainant and other witnesses; that co-accused who was admitted on bail had altogether no active role into the alleged incident as he had only received the looted jewellery articles.

To refute the contention of granting interim bail to the applicant, the learned Additional PP submits that besides the old age medical ailments of the mother of the applicant, nothing is stated about qua the health condition of the mother of the applicant/accused in his application. It is also stated that the proper care is being taken and all the norms of social distancing/advisories are being followed by the jail authorities amongst the jail inmates to curtail the out spread of Covid-19.

Considering the totality of facts and circumstances of the case and taking note of the submissions advanced by the learned counsels especially by the learned Additional PP, the nature, gravity and accusation against the applicant, I am not inclined to grant regular or interim bail to the applicant/accused Tasleem at this stage.

The application accordingly stands disposed of as dismissed.

Copy of the order be given to the respective parties.

-4-

In addition, dasti be also given.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

SC No. 2/2020

FIR No. 300/19

PS: Naraina

u/s 395/397/411/412/34/120-B IPC

& u/s. 25/54/59 Arms Act

State Vs. Kasim Ansari & Ors.

06.07.2020.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 439 Cr. PC on behalf of the applicant/accused Shanu for grant of interim bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Santosh Suman, Advocate for the applicant/accused.

Arguments heard from the learned counsel for the applicant/accused as also from the learned Additional PP for the State.

It has been argued by the learned defence counsel that

applicant is innocent; he has nothing to do with the present case or that he has been falsely implicated; investigation qua him is complete; charge sheet has already been filed; co-accused Bal Kishan has already been granted bail; that applicant has to look after his wife and child and further that he has been lodged into jail premises, which is totally a congested jail and there are chances of applicant being infected with Corona Virus. Accordingly, it is thus prayed that applicant be granted bail or in the alternative, he may be granted interim bail.

Bail application has been strongly opposed by the learned Additional PP arguing that applicant/accused is the main conspirator, who was working as a carpenter at the house of the complainant and disclosed all the ins and outs of the goods/jewellery to the other co-accused persons; he along with the co-accused is involved into heinous offence of day light dacoity into the house of the complainant by putting them under the threat of their life; recovery has been effected from the applicant/accused, which has been identified by the complainant during TIP proceedings and that all the accused persons including the present applicant are clearly visible and identified by the complainant in the CCTV footage, collected during the investigation of the case; charge sheet has already been filed and the complainant is yet to

be examined and there are every chances that if the applicant is granted bail at this stage, he may abscond/flee from the justice or the threaten the complainant and other witnesses.

To refute the contention of granting interim bail to the applicant, the learned Additional PP submits that the wife and child of the applicant is residing at Jaitpur at the house of of her Bahnoi and besides this ground, nothing else has been stated in the application qua ailments,if any, filed by the applicant/accused. It is also stated that the proper care is being taken and all the norms of social distancing/advisories are being followed by the jail authorities amongst the jail inmates.

Considering the totality of facts and circumstances of the case and taking note of the submissions advanced by the learned counsels especially by the learned Additional PP, the nature, gravity and accusation against the applicant, I am not inclined to grant intertim bail to the applicant/accused Shanu at this stage.

The application accordingly stands disposed of as dismissed.

Copy of the order be given to the respective parties.

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In addition, dasti be also given.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

SC No. 9296/16

FIR No. 396/15

PS: Delhi Cantt.

u/s 302/120-B IPC & u/s.25 Arms Act

State Vs. Daya Nand @ Sonu Deshi @ Jhakera & Anr.

06.07.2020.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

This is an application filed under Section 439 Cr. PC on behalf of the applicant/accused Daya Nand @ Sonu Deshi @ Jhakera for grant of bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Arguments heard.

It has been argued that applicant/accused is innocent; he has nothing to do with the present case and that he has been falsely implicated on the basis of false and concocted story made by the brother of the deceased merely with an intent to implicate the applicant in the present case; that nothing incriminating was recovered from or at the instance of the applicant; that applicant is in J/C since 08.10.2015, i.e. about five years or so; that trial of the case may take considerable time to conclude as the number of witnesses are yet to be examined, and also due to suspension of

regular court work Covid 19 Pandemic; that applicant has deep roots in the society and he is not involved in any other criminal case and that applicant is ready to abide by all the terms and conditions so imposed by the court. It is prayed that the applicant be granted bail.

Bail application has been vehemently opposed by the learned Additional PP arguing that applicant/accused is a habitual offender and is involved into a heinous offence punishable under Section 302 IPC read with Section 25/27 Arms Act; previous involvement of the applicant is also cited at bar during the proceedings, whereby the applicant is shown to be involved into other cases of robbery and extortion.

It is also urged by the learned Additional PP that applicant is a notorious criminal whereby he has also extended threats to the witnesses due to which the witnesses are not coming forward to depose in court, and have filed application seeking protection before the court. It is also stated that the brother of the deceased, who is the eye witness of the incident, was threatened of dire consequences if he came forward to depose against the applicant; the other material/eye witnesses are yet to be examined; the applicant/accused has been identified in the TIP proceedings, and there is every possibility that if applicant is granted bail, he may abscond/flee from justice and threaten or intimidate the witnesses. It is thus prayed that the applicant be not granted bail and the present applicant be dismissed.

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Heard. Record perused.

A perusal of the record reveals that during the trial of the case, in between, two applications were moved on behalf of different public witnesses seeking protection and necessary directions as they were allegedly threatened by the accused persons. Earlier also the witnesses i.e. the brother of the deceased had sought protection from the court as he was threatened by the applicant; the allegations against the applicant are grave and serious in nature; he has been identified in the TIP proceedings.

Thus considering the totality of facts and circumstances and taking note of the conduct of the applicant and the threats extended by the accused persons, due to which the witnesses are scared and reluctant to appear before the court, I am not inclined to grant bail to the applicant/accused at this stage.

The application accordingly stands disposed of as dismissed.

Copy of the order be given to the respective parties.

In addition, dasti be also given.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC, NEW DELHI

SC No. 288/19

FIR No. 299/18

PS: Delhi Cantt.

u/s 392/394/397/411/34 IPC

State Vs. Bansi Kumar & Anr.

06.07.2020.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Case taken up through Video Conferencing.

This is an application filed under Section 439 Cr. PC on behalf of the applicant/accused Maruf for grant of bail.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Sh. Raj Tilak, LAC for the applicant/accused (through V/C).

It has been argued by the learned LAC that applicant is innocent; he has nothing to do with the present case and has been falsely implicated; that applicant is in J/C since 26.02.2019; investigation qua him is complete; charge sheet has already been

filed and therefore no purpose would be served by putting him behind the bars. It is further submitted that trial of the case may take considerable time because of suspension of work due to outbreak of Covid 19 Pandemic and the notifications issued by the Hon'ble High Court. It is further submitted that other two co-accused have already been granted bail by the court; that applicant has clean antecedents and is not involved in any other criminal case; that applicant is ready to abide by all the terms and conditions so imposed by the court. It is prayed that applicant be granted bail.

On the other hand, the application has been strongly opposed by the learned Additional PP arguing that there are specific allegations against the applicant that he had shown pistol to the complainant at the time of committing crime; that he is also involved in an another case under Arms act and there is every possibility that in case applicant is granted bail, he may abscond/flee from justice and indulge himself in other similar offences and hamper the investigation and tamper with the evidence.

Considering the totality of facts and circumstances and taking note of the submissions made by the learned LAC as also taking into consideration the custody period and the fact that two

other co-accused have already been admitted to bail; trial may take considerable time to conclude, applicant/accused Maruf is also admitted to bail on his furnishing a personal bond in the sum of Rs. 30,000/- with one surety of the like amount to the satisfaction of concerned Jail Superintendent subject to the following terms and conditions:-

1. That he shall not try to influence or threaten the complainant and other witnesses;
2. That he shall appear before the court regularly and shall not hamper the trial of the case;
3. That at the time of his release, he shall provide his mobile number, or the mobile phone number of any close relative, which shall remain active throughout his interim bail period;

The application accordingly stands disposed of as allowed.

E-copy of the order be sent to Jail Superintendent and the learned counsel for all parties.

Dasti in addition be also given.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

-4-

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

**IN THE COURT OF SHRI ANIL ANTIL; ASJ 04, PHC,
NEW DELHI**

SC No. 137/19

FIR No. 580/18

PS: Vasant Kunj South

u/s 302/394/411/120-B/34 IPC

State Vs. Rahul & Ors.

06.07.2020.

Vide order no.5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Mukul Kumar, Id. Addl. PP for State.

Despite repeated efforts, the learned counsel for the applicant did not join the proceedings through Video Conferencing. There seems to be internet and/or technical issues at his end.

Accordingly, the matter be re-notified on 08.07.2020 for arguments/consideration.

(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
06.07.2020

SC No. 427/2019
U/s 21/29 NDPS Act
NCB Vs Kenneth Adams

06.07.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through video conferencing.

Sh Amar Phogat, Ld. counsel for applicant/accused
Kenneth Adams through VC.

Part arguments heard.

At request, put up for further arguments on **17.07.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 1212/20
FIR No. 220/20
PS Inderpuri
U/s 186/188/353/506 IPC & Sec. 3 Epidemic Act
State Vs Ramu Dayma

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Nishant Bhardwaj, Ld. counsel for applicant/accused
Ramu Dayma through VC.
IO ASI Suresh in person.

Ld. Addl. PP for the State on the instructions of IO submits that accused has joined the investigation however misbehaved with the IO. Furthermore, accused has joined the investigation with five brothers however the said fact is denied by the Ld. counsel. Accordingly, accused Ramu Dayma is again directed to join the investigation and cooperate in the investigation. Accused Ramu Dayma is directed to appear before IO on 09.07.2020 at 4.00 pm and thereafter as and when called by the IO.

List this application for **14.07.2020**. In the meanwhile, interim order to continue.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 4267/19
Case No. 163/2019
PS Customs, ICD (Import), Tughlakabad
Sewa Ram Mehra Vs Customs (Union of India)

06.07.2020

Present: None for the parties despite several calls.

Issue fresh E-notice of the instant bail application to both the parties for **04.08.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 4028/19
Case No. 163/2019
PS Customs, ICD (Import), Tughlakabad
Sunita Mehra Vs Customs (Union of India)

06.07.2020

Present: None for the parties despite several calls.

Issue fresh E-notice of the instant bail application to both the parties for **04.08.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 4268/19
Case No. 163/2019
PS Customs, ICD (Import), Tughlakabad
Sunil Mehra Vs Customs (Union of India)

06.07.2020

Present: None for the parties despite several calls.

Issue fresh E-notice of the instant bail application to both the parties for **04.08.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Case No. VIII/15/DZU/2016
U/s 21/23/29 NDPS Act
NCB Vs Bartholomew Okoh @ Prince etc.

06.07.2020

Matter heard through video conferencing.

Present: Sh. Mukesh Malik, Ld. SPP for NCB through video conferencing.

Sh Nitin Kumar, Ld. counsel for applicant/accused Abdul Rehman @ Dablu through VC.

Ld. counsel for accused submits that accused was granted interim bail till 07.07.2020 however Ld. counsel submits that accused got the surgery of valve replacement in the year 2017 and further his heart size got increased and condition of accused is not well. Accused has already granted interim bail four times and never misused the liberty of interim bail however Ld. SPP for NCB requested some more time to verify the documents. Accordingly, list this application for extension of interim bail for **20.07.2020**. In the meanwhile, interim bail of accused/applicant Abdul Rehman @ Dablu is extended on the same terms and conditions.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 562/2020
FIR No. 36/17
PS South Campus
U/s 420 IPC
Santosh Namdev Chavan Vs State

06.07.2020

Matter heard through video conferencing.

Present: Sh Prashant Vaxish, Ld. counsel for applicant/accused through VC.
Sh. Ravindra Kumar, Ld. Additional PP for the State through video conferencing.

Ld. Addl. PP for the State filed Status report and submitted that due to lockdown period, the investigation in this case could not be conducted. Accordingly, list this application for **10.08.2020**. In the meanwhile, accused/applicant Santosh Namdev Chavan is directed to join the investigation as and when called by the IO. Till then, interim order to continue.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 1340/2020
FIR No. 499/20
PS R K Puram
U/s 308/34 IPC
State Vs Shivam @ Vivek Kumar

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh R K Sonkiya, Ld. counsel for applicant/accused through VC.

Ld. Addl. PP for the State submits that connected bail application is listed for 07.07.2020. Accordingly, list this application for **07.07.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

SC No. 124/2018
U/s 21 & 23 NDPS Act
NCB Vs Stephanie Carpio Policarpio

06.07.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Ms Rashmi Kaushik, Ld. counsel for applicant/accused through
VC.

Ld. SPP for NCB requested some time to file the reply.
Accordingly, list this application for **17.07.2020**.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 1341/20
FIR No. 8/2018
PS Sagarpur
U/s 392/34 IPC
State Vs Azad @ Sahil @ Ors.

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Pramod Kumar Singh, Ld. counsel for applicant/accused
Sunny through VC.

Ld. Addl. PP for the State submits that let charge sheet be called as trial is going on. Accordingly, charge sheet be summoned for NDOH.

List this application for **09.07.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 660/20
PS Naraina
U/s 138 NI Act
State Vs Ajay Kumar Yadav

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

None for the applicant.

Previous ordersheets suggest that none appeared on behalf of
the applicant. Accordingly, list this application for **03.08.2020**.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 219/20
FIR No. 559/2019
PS Sagarpur
U/s 498A/406/34 IPC
State Vs Suresh Kumar & Ors.

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
None for applicant/accused Kanta Devi.

It appears that none is appeared on behalf of the accused due to suspension of work or complete lockdown. Accordingly, list this application for **04.08.2020**. Till then, interim order to continue.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 220/20
FIR No. 559/2019
PS Sagarpur
U/s 498A/406/34 IPC
State Vs Suresh Kumar & Ors.

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
None for applicant/accused Ajit Kumar.

It appears that none is appeared on behalf of the accused due to suspension of work or complete lockdown. Accordingly, list this application for **04.08.2020**. Till then, interim order to continue.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 3987/19
FIR No. 559/2019
PS Sagarpur
U/s 498A/406/34 IPC
State Vs Suresh Kumar & Ors.

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
None for applicant/accused Suresh Kumar.

It appears that none is appeared on behalf of the accused due to suspension of work or complete lockdown. Accordingly, list this application for **04.08.2020**. Till then, interim order to continue.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

FIR No. 47/15
PS Spl Cell
U/s 23/61/85 NDPS Act
State Vs Asif Ali

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Kunal Manav, Ld. counsel for applicant/accused Asif Ali
through VC.

Ld. counsel for accused submitted that this is an application for extension of interim bail on the ground that accused is suffering from blood infection, typhoid etc. Ld. counsel submits that previously vide order dated 29.04.2020, this accused was granted interim bail for 30 days for conducting the surgery of his wife, thereafter vide order dated 28.05.2020, the interim bail was extended as the surgery of his wife was extended. Ld. counsel submits that presently the condition of accused is not well therefore the interim bail of this accused be extended for 30 days.

Ld Addl. PP for the State submits that this accused was granted interim bail for 30 days on the ground of surgery of his wife however this accused had not filed any document whether the surgery of his wife is conducted or not. Furthermore this accused presently sought extension on the ground that he is suffering from infection and typhoid however the verification report from Sanjay Gandhi Memorial hospital shows that this accused came in OPD for fever and cough however not appeared for further evaluation and therefore nothing could be stated about his present condition. Ld. Addl. PP submits that this accused is taking interim bail on frivolous ground even did not submit the document of surgery of his wife. Furthermore there is a recovery of commercial quantity of heroin in this case hence there is a definite bar u/s 37 NDPS Act over release of accused on bail. Ld. Addl. PP further submits that guidelines of Empowered Committee of Hon'ble High Court dated 18.05.2020 are also

not applicable.

Heard. The accused has not filed the surgery documents of his wife on which he first sought the interim bail and thereafter raised the ground of Pneumonia and fever which is also not confirmed from the medical record. Furthermore, there is a recovery of commercial quantity, therefore, no ground made out to release the applicant Asif Ali on interim bail. Hence, present application for extension of interim bail stands dismissed.

Accused Asif Ali is directed to surrender before jail superintendent today itself.

Application is disposed of accordingly.

Copy of the order be given dasti as well as sent to jail superintendent to send the report of surrender of present accused as well as co accused Ashok whose bail application was dismissed on 02.7.2020.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 1344/2020
FIR No. 95/20
PS Sagarpur
U/s 324/341/506 IPC
State Vs Akash

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Arasad Ahamad, Ld. counsel for applicant/accused Akash
through VC.

Ld. counsel submits that this is an application for anticipatory bail as co accused has already been released on bail and dispute is between neighbours. Furthermore, present accused has no criminal antecedents and having aged around 20 years only.

Ld. Addl. PP for the State opposed the same on the ground that co accused granted bail after about 03 months and the complainant suffered grievous injuries in this case.

At this stage, Ld. counsel submits that present applicant was also not present at the spot.

In this scenario, applicant Akash is directed to join the investigation before the IO on 09.07.2020 at 4.00 pm and thereafter as and when called by the IO. Complainant be also called for NDOH.

List this application for **18.07.2020**. In the meanwhile, applicant be not arrested.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

FIR No. 14/2014
PS Spl Cell
U/s 468/471/201 IPC & 20/29 NDPS Act
State Vs Anil Kumar @ Nillu

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Jasdeep, Ld. counsel for applicant/accused Anil Kumar @
Nillu through VC.

Ld. counsel for accused submitted that this is third application for regular bail. Ld. counsel submits that present accused is a taxi driver and from present accused along with co accused Anil Kumar @ Lucky, 2.210 kg of charas was shown to be recovered. Ld. counsel submits that accused is in JC since 27.03.2014 and material witnesses have already been examined. Ld. counsel submits that lastly the application of accused was dismissed on the ground that material witnesses yet to be examined which are already examined. Ld. counsel submits that in these circumstances as accused is in JC since 27.03.2014, therefore, he be released on bail.

Ld. Addl. PP for the State on the other hand submitted that there is a recovery of commercial quantity of charas, thus definite bar u/s 37 NDPS Act over release of accused on bail. The prosecution witnesses have supported the prosecution case however the testimony of these witnesses cannot be appreciated at this stage in piecemeal. The prima facie case exist, therefore, it cannot be held that the conditions to lift the bar u/s 37 NDPS Act are satisfied. Ld. Addl. PP submits that present accused firstly arrested from the spot with the contraband and even found connected with co accused Dan Singh through phone calls. Ld. Addl. PP submits that the grounds raised in present application are also the ground raised in the application which were previously dismissed vide order dated 06.05.2016 & 02.02.2017. Ld. Addl. PP submits that accused has also filed the application before Hon'ble High Court of Delhi however withdrawn the same vide order

dated 21.08.2016. Ld. Addl. PP submits that mere incarceration in jail is no ground of release of accused on bail.

Heard. There is a recovery of commercial quantity of charas and there is nothing pointed out that at this stage, the embargo u/s 37 NDPS Act lifted. The evidence cannot be appreciated holistically at this stage. The court has to see prima facie case. It cannot be held that there is no prima facie case made out. Trial is at fag end. Without lifting the bar u/s 37 NDPS Act, the accused cannot be released on bail merely on the basis of custody. Without commenting on the merits of the case, no ground made out for release of applicant/accused Anil Kumar @ Nillu on bail. Accordingly, the bail application is dismissed.

Application is disposed of accordingly.

Copy of this order be given dasti as well as be sent to accused in jail.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application No. 1274/2020
FIR No. 494/20
PS R K Puram
U/s 21/61/85 NDPS Act
State Vs Naresh Kumar

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Mahesh Jaiswal, Ld. counsel for applicant/accused through
VC.

Ld. counsel for accused submitted this is an application for bail/interim bail u/s 439 CrPC on behalf of accused. Ld. counsel submits that accused is falsely implicated in this case and 20 gm smack is shown to be recovered from this accused while on patrolling duty by SI Ashok Kumar with Ct Paramveer. Ld. counsel submits that the applicant is falsely implicated and has nothing to do with the present offence. Furthermore he is in custody since 09.06.2020 and his condition in the jail is not well and suffering from chest problem.

Ld. Addl. PP submits that as per medical report received from the jail, the condition of accused is stable and satisfactory. Furthermore accused has criminal antecedents and investigation is still going on, therefore, accused be not released on regular/interim bail.

Heard. The medical report of accused stated that he is a TB patient of two years back and was on anti tubercular treatment however his general condition is stable. There is a recovery of 20 gm of smack from accused which is well below the commercial quantity i.e. 250 gm. Thus the embargo u/s 37 NDPS Act is not applicable. Accused is in custody since 09.06.2020 and no more required for investigation in present case. Accordingly, the accused/applicant Naresh Kumar is admitted to bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned Ld. MM/Link MM/Duty MM.

-2-

Application is disposed of accordingly.

Copy of the order be given dasti as well as sent to accused in jail.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

Bail Application Nos. 1333/20
NCB Vs Chetan
U/s 8, 20 & 29 NDPS Act

06.07.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Sh Randhir Kumar, Ld. counsel for applicant/accused Chetan through VC.

Reply already filed.

Ld. counsel for accused submitted that in this case 450 gm of ganja as recovered which falls in small quantity. Ld. counsel further submits that accused is in JC since 19.06.2020 and this contra-band is planted upon accused. Furthermore commercial quantity is less than intermediate quantity, therefore, accused be released on bail.

Ld. SPP for NCB has opposed the same on the ground that offence is serious in nature and the investigation is still going on.

Heard. Considering the fact that accused is in JC since 19.06.2020 and no more required for investigation. Furthermore, recovered contra-band falls in the category of small quantity that too well below the intermediate quantity of 1000gm, therefore, accused/applicant Chetan is admitted to bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned Ld. MM/Link MM/Duty MM.

Application is disposed of accordingly.

Copy of the order be given dasti as well as sent to accused in jail.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

**Bail Application Nos. 1332/20
NCB Vs Chetan
U/s 8, 20 & 29 NDPS Act**

06.07.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Sh Satish Kumar, Ld. counsel for applicant/accused Chetan
through VC.

Ld. counsel submits that accused has already granted bail in the connected bail application. Furthermore he is not getting the proper instructions, therefore wants to withdraw the present application. Accordingly, present application is dismissed as withdrawn.

Application is disposed of accordingly.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi

District.

**(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020**

FIR No. 117/2019
PS Spl Cell
U/s 21/25/29 NDPS Act & 25/54/59 Arms Act
State Vs Tifal Nau Khez @ Tifley

06.07.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Vishal Chopra and Sh Mukesh Kadyan, Ld. counsels
for applicant/accused Tifal Nau Khez @ Tifley through
VC.

IO SI Amit Kumar.

Ld. counsel for accused filed discharge summary and requested that accused is presently discharged and advised bed rest for two weeks as it is to be decided that gallbladder stones surgery to be conducted or not however a request letter is filed by the IO stating that some more time is required to get the final opinion over medical condition of accused and his wife from RML hospital in terms of directions given by this court. Accordingly, concerned DCP is directed to seek opinion over medical condition of accused and his wife in terms of order dated 26.06.2020 by the next date of hearing.

List this application for **14.07.2020**.

Medical Superintendent of RML hospital is directed to cooperate and expedite and positively give an opinion over medical condition of accused and his wife.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Roster Judge/Spl. Judge, NDPS/N. Delhi
06.07.2020

FIR No. 59/2020
P.S. Crime Branch
U/s 147/148/149/120B/302/307/ 124A/151A/186/353/395/427/435/436/452/454/109/114 IPC &
u/s 3/4 of Prevention of Damage of Public Property Act, u/s 25/27 Arms Act & U/s 13/16/17/18
UAPA
State v. Athar Khan

06.07.2020

Vide order nos. 5837-5927/D&SI/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SI/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. J-137/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos. 4243-4333/D&SI/NDD/2020 dated 01.04.2020, 4407-4426/D&SI/NDD/2020 dated 10.04.2020, 4518-4608/D&SI/NDD/2020 dated 15.04.2020, 5111-5200/D&SI/NDD/2020 dated 03.05.2020, 6364-6454/D&SI/NDD/2020 dated 16.05.2020 and 6326-6415/D&SI/NDD/2020 dated 15.06.2020 to combat the pandemic of COVID 19.

Present. Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Arjun Dewan, Ld. counsel for applicant/accused.

Proceedings done through video conferencing.

An application has been moved on behalf of the applicant/accused seeking directions to the Jail Superintendent for arranging two legal meetings weekly with his counsel through video conferencing.

Another application has been moved for supplying the medicines to the applicant/accused as he is suffering from Hypertension and Migraine. It is submitted that his family is ready to provide all these medicines to him at their own cost.

In view of the submissions made, both the applications of the applicant/accused be sent to the concerned Jail Superintendent with directions to consider both the prayers of the Ld. Counsel for applicant/accused as per rules.

Applications disposed of accordingly.

Copy of this order be sent to the Jail Superintendent for necessary compliance.

(Dharmender Rana)
Roster Judge

ASJ-02/NDD/PHC/ND/06.07.2020

State v. Gautav Kohli
FIR No. 688/2014
P.S Delhi Cantt

06.07.2020

Vide order nos 3837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 and 6326-6415/D& SJ/NDD/2020 dated 15.06.2020 to combat the pandemic of COVID 19.


Present Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Rajesh Kumar, Ld. counsel for the applicant/accused.

Proceedings done through video conferencing.

Present is an application moved on behalf of applicant/accused praying for supply of certified copies/soft copies of the documents on urgent basis.

At this stage, Ld. counsel for applicant/accused submits he wishes to withdraw the present application.

In view of the submissions made, the present application is dismissed as withdrawn.
Application is accordingly disposed off.


(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
06.07.2020

Bail Application No. 1312/2020
State Vs. Satish Chand
FIR No. 567/19
U/s. 420/406/120B IPC
PS : Kotwali, Amroha, U.P.

06.07.2020

Vide order No. 6863-6942/Judl./D&SJ/NDD/2020 dated 29.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi in pursuance of directions passed vide Order 22/DHC/2020 dated 29.06.2020 of Hon'ble High Court, the undersigned has been deputed for duty today to hear and dispose of fresh bail applications and pending bail applications pertaining to New Delhi District Sessions Division as well as to hear and dispose of pending and fresh criminal appeals and revisions pertaining to New Delhi District Division and also to take up urgent cases (except where evidence is to be recorded) of their respective court through Video Conferencing mode and shall adjourn other matters accordingly.

Present : Sh. LR. Rath, Ld. Counsel for applicant/accused Satish Chand.

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing).

Perused e-reply of SI L. Kipgen, PS: Kishangarh, Delhi.

In the reply of SI L. Kipgen, it is mentioned that applicant/ accused was informed by I.O. SI Sunil Kumar Maurya of aforesaid P.S. of district Amroha, U.P., that the applicant had joined the investigation in FIR no. 567/2019 U/s 420/406/120 B IPC, PS: Kotwali, Amroha, U.P.

Contd.....2

Ld. Counsel for applicant has submitted that the applicant was not informed of the case FIR no. in which he is wanted and that is why the present application was moved, but since now the aforesaid details pertaining to the criminal case registered against the applicant have been revealed, therefore, he shall approach the concerned court at Distt. Amroha, U.P. for appropriate relief and hence the present application may be dismissed as withdrawn. Ordered accordingly.

Application is accordingly disposed of.

Dasti to all concerned.

Proceedings were conducted through video conference and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

(Ashutosh Kumar)
Roster Judge
ASJ-01/Special Court POCSO
NDD/PHC/ND/06.07.2020/A

Bail Application No.1343/20
State Vs. Jayant Kumar Jain
FIR No.53/19
U/s. 409/467/468/471/120B IPC
PS : EOW

06.07.2020

Vide order No. 6863-6942/Judl./D&SJ/NDD/2020 dated 29.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi in pursuance of directions passed vide Order 22/DHC/2020 dated 29.06.2020 of Hon'ble High Court, the undersigned has been deputed for duty today to hear and dispose of fresh bail applications and pending bail applications pertaining to New Delhi District Sessions Division as well as to hear and dispose of pending and fresh criminal appeals and revisions pertaining to New Delhi District Division and also to take up urgent cases (except where evidence is to be recorded) of their respective court through Video Conferencing mode and shall adjourn other matters accordingly.

Present : Sh. Roshan Santhalia, Ld. Counsel for applicant/accused Jayant Kumar Jain (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing).

Sh. Sanjeev Sahai and Sh. Gagan Kataria, Ld. Counsels for complainant (through Video Conferencing).

Perused the reply of IO/Insp. Rajnessh Kumar, Section-VI/EOW.

Heard.

Ld. Counsel for applicant has submitted that inadvertently the present application which was to be filed only before the concerned Ld. Magisterial Court also got filed before this Sessions Court due to some communication gap and has requested that the present application may accordingly be dismissed as withdrawn. Ordered accordingly.

-2-

Application is disposed of. Bail application file be consigned to the Record Room. Dasti to all concerned.

Proceedings were conducted through video conference and there was no complaint of any technical glitch nor there was any grievance regarding the audio and video transmission.

(Ashutosh Kumar)

Roster Judge

ASJ-01/Special Court POCSO

NDD/PHC/ND/06.07.2020/D

Bail Application No.1342/20
State Vs. Jayant Kumar Jain
FIR No.128/19
U/s. 409/467/468/471/120B IPC
PS : EOW

06.07.2020

Vide order No. 6863-6942/Judl./D&SJ/NDD/2020 dated 29.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi in pursuance of directions passed vide Order 22/DHC/2020 dated 29.06.2020 of Hon'ble High Court, the undersigned has been deputed for duty today to hear and dispose of fresh bail applications and pending bail applications pertaining to New Delhi District Sessions Division as well as to hear and dispose of pending and fresh criminal appeals and revisions pertaining to New Delhi District Division and also to take up urgent cases (except where evidence is to be recorded) of their respective court through Video Conferencing mode and shall adjourn other matters accordingly.

Present : Sh. Roshan Santhalia, Ld. Counsel for applicant/accused Jayant Kumar Jain (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing).

Sh. Sanjeev Sahai and Sh. Gagan Kataria, Ld. Counsels for complainant (through Video Conferencing).

Perused the reply of IO/Insp. Rajnessh Kumar, Section-VI/EOW.

Heard.

Ld. Counsel for applicant has submitted that inadvertently the present application which was to be filed only before the concerned Ld. Magisterial Court also got filed before this Sessions Court due to some communication gap and has requested that the present application may accordingly be dismissed as withdrawn. Ordered accordingly.

-2-

Application is disposed of. Bail application file be consigned to the Record Room. Dasti to all concerned.

Proceedings were conducted through video conference and there was no complaint of any technical glitch nor there was any grievance regarding the audio and video transmission.

(Ashutosh Kumar)

Roster Judge

ASJ-01/Special Court POCSO

NDD/PHC/ND/06.07.2020/D

Bail Application No.1297/2020

State Vs. Nanhe Lal

FIR No.0203/2020

U/s. 380 IPC

PS : Delhi Cantt.

06.07.2020

Vide order No. 6863-6942/Judl./D&SJ/NDD/2020 dated 29.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi in pursuance of directions passed vide Order 22/DHC/2020 dated 29.06.2020 of Hon'ble High Court, the undersigned has been deputed for duty today to hear and dispose of fresh bail applications and pending bail applications pertaining to New Delhi District Sessions Division as well as to hear and dispose of pending and fresh criminal appeals and revisions pertaining to New Delhi District Division and also to take up urgent cases (except where evidence is to be recorded) of their respective court through Video Conferencing mode and shall adjourn other matters accordingly.

Present : Ms. Manisha Parma, Ld. Counsel for the applicant/accused Nanhe Lal (through Video Conferencing).

Sh. P. N. Singh, Ld. Addl. PP for State (through Video Conferencing).

Non-applicant/complainant is present in person with Ld. Counsel Sh. Sunil Bhatt.

IO/HC Sandeep is also present in person and has filed further status report.

Heard. Perused.

IO undertakes to carry out thorough investigation qua the allegations leveled and complete the same within four weeks from today. He also undertakes that he will ascertain the source of funds of the complainant as well as the applicant who had admittedly purchased a second hand *i-20* car for a sum of Rs.3 lakhs in cash on 12.02.2020.

Ld. Counsel for the complainant has submitted that theft of total sum of approximately Rs.20 lakhs of complainant took place from 01.02.2020 to 15.02.2020 and in this regard the present e-case FIR was registered on 22.06.2020 whereas the first complaint qua the same was made to the ACP concerned on 04.06.2020.

IO to appear in person on the next date of hearing with detailed further status report on the aforesaid aspects.

Re-notify on **06.08.2020**. Interim order is extended till NDOH. Dasti to all concerned.

Proceedings were conducted through video conference and there was no complaint of any technical glitch nor there was any grievance regarding the audio and video transmission.

(Ashutosh Kumar)
Roster Judge
ASJ-01/Special Court POCSO
NDD/PHC/ND/06.07.2020/D

RCT No.149/16

Veena Devi & Anr. Vs Prabha Devi

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 06.05.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that he tried to contact Ld.Counsel for the appellant but he did not pick up the phone.

In view of the above, the matter be listed en bloc for **27.08.2020** for arguments.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

RCT No.161/16

Pawan Dewan & Ors. Vs Hari Sons & Anr.

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 08.04.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that he tried to contact Ld.Counsel for the appellant but he did not pick up the phone.

In view of the above, the matter be listed en bloc for **27.08.2020** for arguments.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

RCT No.133/16

Sir Sobha Singh & Sons (P) Ltd. Vs UOI

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 14.05.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that he tried to contact Ld.Counsel for the appellant but he did not pick up the phone.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

RCT No.187/16

Sir Sobha Singh & Sons (P) Ltd. Vs UOI

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 14.05.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that he tried to contact Ld.Counsel for the appellant but he did not pick up the phone.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

RCT No.17/17

Balbir Singh & Anr. vs S.K.Gupta

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 08.04.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that Ld.Counsel for the appellant did not pick up the phone.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

RCT No.24/17

B.B.Patel vs Suresh Kumar Gupta & Anr.

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 08.04.2020 and listed for hearing arguments today i.e. 06.07.2020 through video conferencing with the consent of Ld.Counsel for both the parties.

06.07.2020

Present : Sh. Hemant Gupta,Ld.Counsel for appellant through video conferencing.

Sh.Samarth Aggarwal,Ld.Counsel for respondents through video conferencing.

Ld.Counsel for the appellant submits that he has already filed the written synopsis on or around 22.02.2020 and he does not want to file any additional written arguments or documents. Ld.Counsel for the appellant undertakes to supply the copy of the same to the Ld.Counsel for the respondents today itself by e-mail.

Ld.Counsel for the respondents submits that he needs minimum ten days to prepare the written submissions.

Let the respondents file the written submissions by e-mail on 15.07.2020 with copy to the Ld.Counsel for the appellant.

The appeal be fixed for final arguments on **22.07.2020 at 11.30am.**

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

Reader/06.07.2020

PPA No.1/18

M/s Wimpy Travels vs LIC

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 08.04.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that Ld.Counsel for the appellant refused to advance arguments through video conferencing and sought adjournment.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

PPA No.3/18

Mam Chand vs UOI & Ors.

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 08.04.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that Ld.Counsel for the appellant did not pick up the phone.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

RCT No.22/19
Dhola Devi @ Dhawala Devi
vs Swapan Kumar Mandal

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 06.05.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that Ld.Counsel for the appellant did not pick up the phone.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020

FSAT No.21/19

**Madhu Manchanda & Anr. Vs
Department of Food Safety**

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 08.04.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that Ld.Counsel for the appellant did not pick up the phone.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

**(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020**

FSAT No.04/2020

Manoj Rana & Anr. Vs State, through FSO & Anr.

As per directions of Hon'ble Delhi High Court, this case is being listed en bloc from 08.04.2020 and listed for today i.e. 06.07.2020 for arguments through video conferencing.

06.07.2020

Present : None.

Reader/Ahlmad/Asst.Ahlmad were directed to inform Ld.Counsel for the parties to address arguments through video conferencing.

Ahlmad has informed that Ld.Counsel for the appellant did not pick up the phone.

In view of the above, the matter be listed en bloc for arguments for **27.08.2020**.

(Dinesh Kumar Sharma)
District & Sessions Judge
New Delhi/06.07.2020